

been considered by the hon. Member as a punishment or an unceremonious transfer. I beg to disagree with that view.....

SHRI SAMAR GUHA : He has no functions there.....

PROF. S. NURUL HASAN : Any scholar who knows the importance of referencing in modern research would realise that referencing has become more and more important today and Government are giving active consideration to a proposal to ensure that proper facilities of referencing are built up in the country because without this development of referencing services, I am afraid most of the universities are going to be starved of their capacity to carry on research

SHRI SAMAR GUHA : The hon. Minister has suppressed the facts, he knows the facts. He knows that Mr. Chittaranjan Bandopadhyaya has been degraded. He knows the facts and he knows the controversy that has been going on over this issue. Why were his services not utilised as Librarian there ?

SHRI JYOTIRMOY BOSU : While I am unable to dispute the hon. Minister's contention, may I point out that the removal of Mr. Chittaranjan Banerjee from the National Library has created a great vacuum there which is causing great difficulty there and the National Library Employees' Association had sent in September 1971 their detailed observations on the Jha Committee's recommendations to Government ? I would like to know from the hon. Minister whether Government have gone through it and if so, their reaction thereto ?

PROF. S. NURUL HASAN : I would beg of the House to consider the earlier part of the observation that I had made and that was that if a high-powered governing body with a great deal of autonomy is to administer the affairs of the National Library, then a decision in regard to the detailed organisational steps must necessarily be taken by that governing body and not by my Ministry here. Therefore, that is a point or that is one of the points which I have no doubt any governing body would consider. One of the first things it

would do is to consider whatever are the genuine grievances or points of view or suggestions offered by the employees.

SHRI JYOTIRMOY BOSU : My question remains unreplied to. My question was whether a memorandum had been received by the Central Government, whether the hon. Minister had gone through it and if so, what his reaction was ? Why pass on the baby to the governing body ? Is he not trying to carry coal to New Castle ? Let the hon. Minister reply to the question. If he has not got the reply, then let him say so.

PROF. S. NURUL HASAN : I have received it, and I have considered it and given my reply

SHRI JYOTIRMOY BOSU : This is no reply.

Study of recession of water table due to Tube Wells in U. P.

*284. **SHRI VISHWANATH PRATAP SINGH** will the Minister of AGRICULTURE be pleased to state .

(a) the studies made so far by Government of the recession of water table due to intensive installation of tube-wells, particularly, in Uttar Pradesh, and

(b) the steps being taken by the Government to check this recession ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : (a) The studies made so far by the Government do not indicate any general recession of the water table due to intensive installation of tube-wells, particularly in Uttar Pradesh.

(b) Question arises.
n does no

SHRI VISHWANATH PRATAP SINGH : In view of the fact that a vast agro-industrial nuclear complex is contemplated in U. P. and one of its main features would be a energising wide net work of tube-wells, does the Government intend to set up an organisation now to study the level of subterranean water in U.P. under conditions of heavy draw-out or pumping ?

PROF. SHER SINGH : The Central Groundwater Board has two offices located in UP, one at Lucknow and the other at Varanasi. The Lucknow office is making a study of the water table and at Varanasi there is exploration office for tube-wells.

श्री क्वारक्वण्डे राय : क्या केन्द्रीय सरकार या सूबाई सरकार की ओर से कोई इस प्रकार की व्यवस्था है, जिसके अन्तर्गत किसानों को यह सूचित किया जा सके कि किसी क्षेत्र में कितने ट्यूबवैल लगाये जायें, ताकि पानी की सतह नीचे न जाये और ट्यूबवैल को सुविधाजनक ढंग से पानी मिलता रहे? आजकल सरकारी नलकूपों के अलावा प्राइवेट ट्यूबवैल भी बहुत बड़े पैमाने पर लगाये जा रहे हैं और ऐसी कोई व्यवस्था नहीं है कि यह तय किया जाये कि किसी क्षेत्र में कितने सरकारी और गैर सरकारी ट्यूबवैल लगाये जायें, जिससे पानी की दिक्कत पैदा हो रही है। क्या सरकार ने इस सम्बन्ध में कोई अध्ययन-मंडल नियुक्त किया है या क्या उसको नियुक्त करने का विचार है?

प्रो० शेर सिंह : मैंने सेंट्रल ग्राउंडवाटर बोर्ड का जिक्र किया है। उत्तर प्रदेश सरकार का एक स्टेट ट्यूबवैल डिपार्टमेंट है। एक माइनर इरिगेशन डायरेक्ट्रेट है और एक ग्राउंड वाटर सैल है। ग्राउंड वाटर सैल की स्क्रूटिनी के बाद ही कहीं ट्यूबवैल लग सकता है, उसके बगैर नहीं। वे जांच करते हैं कि किसी एरिया में कितनी ट्यूबवैल लग सकते हैं और लगाये जाने चाहिए। उसकी स्क्रूटिनी के बाद ही ट्यूबवैल लगाने की इजाजत मिलती है।"

SHRI P. VENKATASUBBAIAH : Apart from UP, in other places also, as for instance, in Rayalaseema in Andhra Pradesh where there is already an acute water shortage, there is a steady deterioration of underground water because there is no scientific study of the underground water in that region. Also, because of the indiscriminate digging of wells, there is going to be a fall in agricultural production. What specific steps do Government propose to take to have a regular underground water study in that area and advise agriculturists to be discriminating in digging wells?

PROF. SHER SINGH : Recently the GSI's water wing has been merged with the Central Groundwater Board. That orga-

nisation is now taking steps to study the availability of water in various areas. Some other projects are also there; there is a UNDP project and another with Canadian collaboration. We are making a study of the ground water in various parts including of the south.

Report of the Study Group on ceiling on Urban Property

*285 **SHRI C. K. CHANDRAPPA :** Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Study Group set up to inquire the question of ceiling on urban property has submitted its report :

(b) if so, the main recommendations made by the Study Group ; and

(c) the decisions taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA) : (a) Yes, Sir.

(b) and (c) The Report containing the recommendations of the Study Group has been remitted by Government to a group of Ministers for detailed consideration. After Government take decisions on those recommendations action will be taken both for publication of the report of the study group and for enacting appropriate legislation.

SHRI C. K. CHANDRAPPA : In his reply, the Minister has not given the main features of the recommendations made by the Study Group. If it is possible, it should be given

Secondly, may I know whether, in respect of the group of Ministers who are entrusted with the job of considering this, any time-limit has been proposed to finalise the taking of a decision regarding this matter ?

PROF. D. P. CHATTOPADHYAYA : The question of time limit could not arise because the whole matter is under active consideration. (Laughter) I do not think there is any point in laughing, because a decision has not been taken. So, it is under consideration. (Interruption)